BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
APPELLATE JURISDICTION

Appeal No. 64, 65, 66, 67 and 68 of 2007

Dated: 21st May, 2007

Coram: Hon'ble Mr. A. A. Khan, Technical Member
Hon'ble Mrs. Justice Manju Goel, Judicial Member

Maharashtra State Electricity Distribution Co. Ltd. ... Appellant
Versus
Maharashtra Electricity Regulatory Commission ...Respondent

For the appellant : Mr. Vikas Singh, Sr. Advocate
Mr. Ravi Prakash, Advocate along with
Mr. Sanjeev Kumar, Adv.

For the respondents : Mr. Jayant Bhushan, Sr. Adv.
Mr. Buddy A. Ranganadhan, Adv. along
with Mr. Arijit Maitra, Advocate

O R D E R

Appeal No. 46 of 2007 seeking similar relief has been disposed of today with the following direction:

(W)e dispose of the appeal by directing the respondents to allow a fresh opportunity to the appellant to explain technical and commercial impact of the project proposal with economic advantage and justify the entire project in question and in case the respondent is satisfied, it may appropriately revise the impugned sanction orders.

These Appeals are disposed of in the same terms.

(Mrs. Justice Manju Goel)
Judicial Member

(Mr. A. A. Khan)
Technical Member

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